

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**Original Application No. 748/2024**

**IN THE MATTER OF:**

Triloki Singh

...Applicant

Versus

State of U.P. & Ors.

...Respondent(s)

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FILED THROUGH  
**BHANWAR PAL SINGH JADON**

STANDING COUNSEL FOR STATE OF U.P.  
**NATIONAL GREEN TRIBUNAL**

DATE: 11.01.2025  
 PLACE: NEW DELHI

BEFORE THE NATIONAL GREEN TRIBUNAL

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Original Application No. 748/2024



**IN THE MATTER OF:**

Triloki Singh

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State of U.P. & Ors.

...Respondent(s)

**AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, SAMBAL IN**  
**COMPLIANCE OF ORDER DATED 04.10.2024.**

**MOST RESPECTFULLY SHOWETH:**

I, Dr. Rajender Pensiya, aged about 41, S/o Shri Asharafi Chand, presently posted as District Magistrate, the deponent, do hereby solemnly state and affirm as under.

1. That I am above-mentioned answering Respondent, and I am filing the present Affidavit. That the Deponent is well conversant with the facts and circumstances of the instant case and is competent to swear this Affidavit.
2. That the Deponent has read and understood the contents of the present Affidavit. The averments made in the affidavit which are

not specifically admitted hereunder must be considered to have been denied by the Deponent.

3. That the grievance raised in the present Original Application filed by the applicant pertains to the alleged throwing of industrial waste into the Sot River of Uttar Pradesh by Respondent No.5 - India Frozen Foods Private Limited (hereinafter referred to as 'Slaughter House'). It is alleged that the Slaughter House is throwing blood and debris directly into the water bank which is drained into the Firozpur Sot River. That also the bio-filter unit is not in operation and a terribly foul smell is emitting from the factory of the Slaughter House. The Applicant has alleged that Slaughter House is causing air and water pollution in the area concerned.

4. That vide order of this Hon'ble Tribunal dated 04.10.2024, the Respondents were issued notice for filing their response by way of an affidavit. Relevant paragraph has been attached hereunder:

*"5. Issue notice to the Respondents for filing their response by way of affidavit. Applicant is directed to service Respondents and file affidavit of service at least one week before the next date of hearing."*

5. That vide order of the Deponent dated 28.12.2024, a committee was constituted consisting of:

- i. Assistant Environmental Engineer, U.P. Pollution Control Board, Moradabad
- ii. Chief Veterinary Officer, Sambhal
- iii. Sub-District Magistrate, Sambhal
- iv. Area Officer, Sambhal
- v. Assistant Engineer, Minor Irrigation, District-Sambhal

for conducting an inspection. That the said Committee inspected the premises of Slaughter House on 05.01.2025 at 12:45 PM in the presence of Mr. Shahzad, Manager as the Slaughter House representative.

True copy of the order of the deponent dated 28.12.2024 has been annexed herein as **ANNEXURE R1**.

6. It is pertinent to mention here that the points elaborated below enumerate the findings of the committee that had been constituted vide order of the Deponent dated 28.12.2024:

**i. Establishment, Location and Nature of operation of the Slaughter House:**

- That as per the office records, the Slaughter House i.e., M/s IFF India Frozen Foods Pvt. Ltd. (formerly M/s India Frozen Foods) is established/operated in Village Begumpur, Chimyawali, Moradabad Road, District

Sambal since 2014, at latitude 28.829703 and longitude 78.855563.

- That in the said Slaughter House buffaloes are slaughtered at the rate of about 700 pieces per day. That frozen meat is produced as the main product and tallow and MBM are produced as co-products.

## ii. Effluent Treatment Plant (ETP) Details and Capacity

- It was observed that in the said Slaughter House, an Effluent Purification Plant of 1200 KLD capacity is installed for purification of effluents generated from the industrial process. The major units which are installed/operated in the said plant are Holding Tank, Rotary Drum, Equalization Tank, Flash Mixing Tank, Primary Clarifier, U.A.S.B. (Upflow Anaerobic Sludge Blanket), Aeration Tank-1, Secondary Clarifier-1, Aeration Tank-2, Secondary Clarifier-2, Sand Filter and Carbon Filter, etc.

## iii. Effluent Treatment Plant- Monitoring Systems and Compliance with Standards

- It is submitted that during inspection, flowmeters were found installed and in operation on the Effluent Purification Plant installed in the unit. An online effluent monitoring system connected to the server of

Central/State Pollution Control Board was also found installed and in operation for continuous monitoring.

- That a separate energy meter has been installed for operation of the Effluent Purification Plant.
- It is germane to mention here that the sample of treated effluent was found to be pH 7.92, BOD 14.18 ml/gram, COD 87.25 ml/gram and TSS 12.31 ml/gram on the installed online effluent monitoring system. That the said levels are in accordance with the standards set by UP Pollution Control Board.

#### iv. Collection and Analysis of Effluent Samples

- It is submitted here that the sample of treated effluent discharged from the Effluent Treatment Plant (ETP) outlet was collected in the presence of the inspection committee. That the collected sample was sent to the laboratory of Regional Office, UP Pollution Control Board, Moradabad for analysis. The analysis report is awaited.
- That the above referenced Slaughter House had been inspected earlier by Pollution Control Board, Moradabad on 25.11.2024. That the analysis Report of such inspection was released on 11.12.2024. That the quantity of operants in the sample of disposed purified effluent collected from Effluent Treatment Plant (ETP)

outlet was found to be in accordance with the prescribed standards as per the results of the report mentioned above.

- It is also pertinent to note that during the inspection, a Slaughter House representative was present, namely Mohd. Shahzad, to inform the committee about the earlier Joint Inspection of the Slaughter House. That this Joint Inspection was conducted by three Regional Offices, Uttar Pradesh Pollution Control Board of Ghaziabad, Aligarh and Greater Noida. That during the Joint Inspection, water sample was collected from ETP outlet and analysed in the laboratory of Regional Office, Uttar Pradesh Pollution Control Board, Ghaziabad. The analysis report of the Joint Inspection dated 26.06.2024 found the quantity of operants in the purified sample to be in accordance with the prescribed standards.

**v. Utilization of Treated Effluent**

- It was observed at the time of inspection, the purified effluent, from the effluent purification plant installed in the said Slaughter House, was collected in 01 holding tank with a capacity of approximately 700 KLD.
- It is pertinent to note here that after purification, the effluent is used for floor washing, gardening and also for irrigation on the land owned by the Slaughter House

through canal method as informed by the representative present, Mohd. Shahzad.

**vi. Rendering Plant and Odor Control Measures**

- It is submitted here that a rendering plant has been established for disposal of waste generated in the Slaughter House such as bones etc.
- That the Slaughter House has installed an activated Carbon Absorber System based on latest technology in place of bio filter. The said system is installed to control the odour generated by the process of rendering plant during production in the Slaughter House and the same was found to be operational during inspection.

**vii. Boilers and Air Pollution Control Systems**

- It is pertinent to note here that two Boilers each with a capacity of 2.0 TPH and 6.0 TPH respectively have been installed at the premises and are used for supply of steam in the Slaughter House. That the said boilers are equipped with Multi-Cyclone Dust Collectors and are connected to separate chimneys, each approximately 30 meters in height from the ground level, for the purpose of controlling the air pollution.
- That during the inspection of the premises, it was informed by the representative present, Mr. Mohd.

Shahzad that wood chips and ingesta are used as fuel in the said boilers, as per operational requirements.

**viii. Utilization of Dung as Boiler Fuel**

- It was observed that dung generated as a by-product in the course of the industrial process in the said Slaughter House is subjected to drying through a Dung Drying Machine. That the dried dung is subsequently utilized as fuel in the two Boilers operated within the Slaughter House.

**ix. Consent for Operations Issued by UP Pollution Control Board**

- It is pertinent to note here that Assistant Environment Engineer, U.P. Pollution Control Board, Moradabad informed about the Water and Air Consent of the above referenced Slaughter House which has been issued for slaughtering of buffalo by State Board Headquarters, Uttar Pradesh Government.
- That the said consent permits for slaughtering of buffalo at the rate of 700 pieces per day as granted by the State Board Headquarters, Uttar Pradesh Government under reference number H 96910/C-7/CTO/ both (Water/Air) /Air-609/2023, dated 06.07.2023, whose validity period is up to 31.12.2027.

x. **Resolution of Show Cause Notice and Correspondence**

- It is submitted here that according to the forms presented by the representative present during the inspection, Mohd. Shahzad, the said Slaughter House earlier received a show cause notice which was issued by the Uttar Pradesh Pollution Control Board, Lucknow through letter no. H 01635/C-7/C.T.O./Both(Water/Air)/Air-609/2023 dated 06.10.2023. It is pertinent to mention here that to make the above Show Cause Notice as ineffective and void, a letter was issued by the Uttar Pradesh Pollution Control Board, Lucknow vide letter no. H 35/CEOCamp/C-7/CTO/Both(Water/Air)/Air-609/2023 dated 09.10.2023.

xi. **Communication with APEDA Regarding Show Cause Notice**

- It is also submitted here that as per the further documents provided by the Slaughter House representative present, the Chairman, U.P. Pollution Control Board, Lucknow vide letter no. 56/Chairman Camp/2023 dated 10.10.2023 has informed the Chairman, APEDA, 3rd Floor, NCUI, Building-3, Siri Institutional Area, August Kanti Marg, New Delhi, regarding the nullity and ineffectiveness of the show

cause notice dated 06.10.2023 issued by the Board against the Slaughter House and the effectiveness of the letter dated 09.10.2023 issued by the Chief Environmental Officer (Circle-7), U.P. Pollution Control Board, Lucknow.

- It is germane to mention here that vide letter no. 56/Chairman Camp/2023, dated 10.10.2023 the Slaughter House in question was also given the permission to function at a capacity to slaughter 700 buffaloes per day.

#### xii. Inspection of Sot River and Its Condition

- It is submitted that during the inspection of the Slaughter House, the Sot River flowing near the industrial premises was inspected.
- That only a small amount of rainwater was found to be collected in the Sot River and no industrial waste/effluent was found to be collected and disposed in the Sot River. That Wheat, Potatoes, etc. were found to be cultivated by the local farmers on the banks of the Sot River.

#### xiii. Lairage and Veterinary Supervision

- That the lairage compound was duly inspected by the inspection team. A total of 15 veterinary doctors were appointed on the spot for antemortem and postmortem

of the animals. The veterinary doctors examined the animals in the lairage.

- That the registration certificates of all 15 veterinary doctors were verified during the inspection and were found to be valid and in compliance with the requisite statutory requirements.

True copy of the registration certificates has been annexed herein as **ANNEXURE R2**.

- That during the inspection, the veterinary doctors carried out antemortem examinations of 58 animals. That such antemortem incorporated details of Species, Breed, Sex, Body Colour, Pregnancy, Age, Gait, Pulse Rate, Body Temperature, Appetite and Opinion as to fitness for slaughter. That upon examination, all 58 animals were found to be fit and were subsequently accepted.

True copy of Antemortem report has been annexed herein as **ANNEXURE R3**.

- That during the inspection, the veterinary doctors also carried out postmortem examinations of 685 carcasses. That such postmortem incorporated details of Thoracic Cavity, Abdominal Cavity, Pelvic Cavity, Specimen Collection (if any), Special Observation (if any) and Opinion as to fitness for slaughter. That upon

examination, 4 carcasses out of 685, were found to be unfit and were subsequently rejected and rest of the 681 carcasses were duly accepted for the slaughter process to take place.

**xiv. Inspection of Groundwater Extraction Units**

- That the inspection team upon inspection of ground water extraction unit found 03 Borewells as operational with flow meters installed on each of those Borewells.
- That Borewell no. 1 has a capacity of 296 kilolitres/day, Borewell no. 2 has a capacity of 54 kilolitres/day and Borewell no. 3 has a capacity of 360 kilolitres/day.
- That the validity of borewell no. 1 and 2 is till 28.02.2029 and borewell no. 3 is till 06.06.2029. That it was further observed that the quantity of water being extracted from the respective Borewells is less than their total approved capacity, which is in compliance with the prescribed standards.

**xv. Verification of Animal Theft Allegations**

- It is germane to note here that as per the records of police station Kotwali Sambhal, no information or evidence has come to light in the last three months indicating that animals have been stolen from the

regional villages and transported to the slaughterhouse in question for the purpose of slaughter.

**xvi. Conclusion of the report**

- That in view of the facts stated above, no industrial waste or effluent is being collected or discharged in or near the surrounding area of the Ferozepur Sot River by the said Slaughter House.
- That an activated carbon absorber system has been installed and is operational as per the latest technology for controlling odour generated from the industrial processes.
- That the slaughter of animals in the unit is being conducted strictly within the approved capacity of the Slaughter House.

True copy of the Report prepared by the Inspection Committee has been annexed herein as **ANNEXURE R4**.

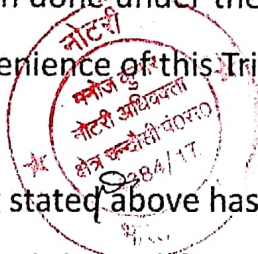
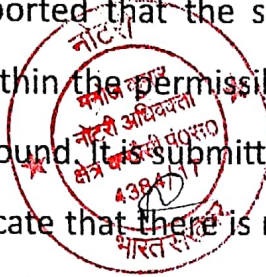
7. It is submitted here along with the earlier submissions that the Sot River is at a minimum distance of 3 kms from the functioning premises of the said Slaughter House and at a minimum distance of 1 km from their operational canal system mentioned above. It is also submitted here that the Sot River is completely out of reach for the Slaughter House to discharge any kind of effluents or pollute the said river in any manner possible. That in the

nearby agricultural fields of the Sot River, healthy crops of Wheat and other kinds are being cultivated.

8. It is pertinent to mention here that the committee, upon conduction of a thorough inspection of the lairage premises, has determined and reported that the slaughtering of animals is being carried out within the permissible capacity as prescribed for the lairage compound. It is submitted that the findings of the said committee indicate that there is no evidence of any excess slaughtering activity beyond the authorized limits. It is also submitted that such observation confirms compliance with the relevant statutory provisions, guidelines, and regulations governing the capacity utilization of such facilities.

9. It is submitted before this Hon'ble Tribunal with highest respect, integrity, and humility that this matter at hand has been duly considered and taken up by the deponent with utmost sincerity and seriousness. It is further submitted that the inspection mentioned above have been done under the supervision of the deponent for the kind convenience of this Tribunal.

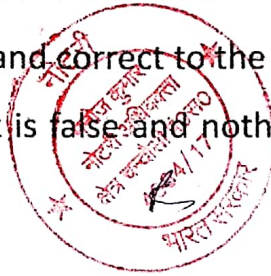
10. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.



  
DEPONENT

**VERIFICATION:**

Verified at \_\_\_\_\_ on this \_\_\_ day of \_\_\_\_\_, 2025,  
that the contents of the above affidavit from paragraphs 1 to 10  
are believed to be true and correct to the best of my knowledge  
and belief. No part of it is false and nothing material has been  
concealed therefrom.



Dr. Ravinder Pansiyu

Dr. Ravinder Pansiyu

महोदय को सूचित है कि मैंने  
उपरोक्त पत्र में उल्लिखित  
सभी तथ्यों का सत्यता  
जांच की है और वे सत्य  
मानी जा सकते हैं।  
अतः मैंने इस पत्र को  
सही माना है।  
बतौर  
शपथकर्ता



  
DEPONENT

पीएम सूर्यधर मुफ्त बिजली योजना

श्री अन्न योजना

निपुण सम्मल

तिथि भोजन

मिशन शक्ति

**:: आदेश ::**

नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली द्वारा एप्लीकेशन संख्या 748/2024, त्रिलोकी सिंह बनाम उत्तर प्रदेश राज्य व अन्य में दिनांक 04.10.2024 को आदेश पारित किया गया, जिसका मुख्य क्रियात्मक अंश निम्नवत है:-

"1- In this Original application, the allegation of the applicant is against Respondent No. 5-India Frozen Foods Private Limited about throwing industrial waste into the Sot River of Uttar Pradesh.

2. Further, allegation of the applicant is that Respondent No. 5 is throwing blood and debris directly into the water bank which is drained into the Firozpur Sot River and that the bio-filter unit of Respondent No. 5 is not in operation and a terribly foul smell is emitting from the factory of the Respondent No. 5. The Applicant has alleged that Respondent No. 5 is causing air and water pollution in the area concerned.

3- Learned Counsel for the Applicant during the course of the arguments has referred to the show cause notice dated 06.10.2023 issued to Respondent No. 5 for violating the norms and proposing the cancellation of the CTO and closure of the Unit. He submits that the action taken in pursuance to show cause notice is not known to the Applicant. The Counsel for the Applicant has also submitted that though Respondent No. 5 has the sanctioned capacity of slaughtering of 350 cattle but exceeding that capacity Respondent No. 5 is slaughtering more than 700 cattle.

4. The OA raises substantial issues relating to the implementation of the provisions of Schedule Enactments.

5. Issue notice to the Respondents for filing their response by way of affidavit. Applicant is directed to serve Respondents and file affidavit of service at least one week before the next date of hearing."

मा. नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली के उपर्युक्त आदेश दिनांक 04.10.2024 के अनुपालन में जांच हेतु निम्नवत् समिति का गठन किया जाता है:-

1. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुरादाबाद।
2. मुख्य पशु चिकित्साधिकारी, सम्मल।
3. उप जिलाधिकारी, सम्मल।
4. क्षेत्राधिकारी, सम्मल।
5. सहायक अभियन्ता, लघु सिंचाई, जनपद सम्मल।

उक्त समिति जांच कर 01 सप्ताह में आख्या उपलब्ध कराना सुनिश्चित करेगी।

(डॉ. राजेन्द्र पैसिया)  
जिलाधिकारी, सम्मल।

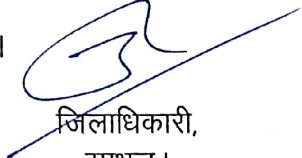
**कार्यालय जिलाधिकारी, सम्मल।**

संख्या: 1407/सी.वी.ओ./जांच/2024

दिनांक: 28 / 12 / 2024

प्रतिलिपि:-

1. पुलिस अधीक्षक, जनपद सम्मल को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. उपर्युक्त नामित सदस्यों को अनुपालनार्थ प्रेषित।

  
जिलाधिकारी,  
सम्मल।


Iff India Frozen Foods Private Limited

SI No.	Name of Veterinary Doctors	Registration No	MOBILE NO.
1	Dr. PANKAJ KUMAR	UPVC-07895	9259593391
2	Dr. SURYA PRAKASH	VCI-13943	7568829747
3	DR. TEKALE SHIVSHANKAR BAHGAN	VCI-13945	7447252933
4	DR. MANDITA CHKMA	TVC-528	8787704931
5	DR. SUBHASH KUMAR	UPVC-08153	6395803608
6	DR. AJAY KUMAR	VCI-12723	9772135338
7	DR. P SHALI BEE	TGVC-02434	8309611318
8	DR. DARLA DEEPIKA	TGVC02435	9398870264
9	DR. KASUMUTTI SAI RAM	VCI-13488	9398684008
10	DR. RAVIKANT	RSVC-7077	8824261411
11	DR.MOHAMMAD IRFAN	UPVC-07899	9675441786
12	DR. MAHENDRA KUMAR YADAV	UPVC-07898	6394324315
13	DR.B. SATHISH	VCI-13683	8185888280
14	DR.SATVEER SINGH	VCI-13428	7230921993
15	DR.SURENDRA KUMAR JATAV	VCI-13922	9928642755





**भारतीय पशु चिकित्सा परिषद**  
**VETERINARY COUNCIL OF INDIA**  
 (Statutory body of Government of India)  
 पंजीकृत पशु चिकित्सक  
 REGISTERED  
 VETERINARY PRACTITIONER



नाम/Name **Dr. Tejpal Singh**  
 पिता या पति का नाम / **Bhogwan**  
 Father's/Husband's Name **Sh. Bhogwan**  
 पंजीकरण संख्या/Regn. No. **13945**  
 दिनांक/Date **15/11/2024**

**भारतीय पशु चिकित्सा परिषद / VETERINARY COUNCIL OF INDIA**  
**पंजीयन प्रमाण-पत्र / Registration Certificate**



भा.प.चि.प. प्रमाण-पत्र सं./V.C.I./Regn. No. : **13945**

यह प्रमाणित किया जाता है कि डॉ. **तेजपाल सिंह** को निम्नी शिष्टियाँ नीचे दर्शाते हैं कि वह भारतीय पशु चिकित्सा परिषद अधिनियम, 1984 (1984 का 42) के उपबंधों के अधीन सम्पूर्ण रूप से रजिस्ट्रीकरण कर लिया गया है। This is to certify that **Dr. Tejpal Singh** has been duly registered under the provisions of the Indian Veterinary Council Act, 1984 (52 of 1984), whose particulars are shown below.

नाम/पति के नाम सहित नाम Name with Father's/Husband's Name	जन्मतिथि Date of Birth	पता Address	अर्हता और उसकी तारीख/ Qualification and Date thereof	रजिस्ट्रीकरण का स्थान और तारीख (यदि किसी राज्य पशु चिकित्सा परिषद के पास तारीख है) / Date and Place of Registration (if any) / Registrar (State Veterinary Council)
<b>Dr. Tejpal Singh</b> <b>Bhogwan</b>	10/10/1997	<b>AT-Maxotipeth, Post-Sonephal, Tq. Mulkot, Distt. Buldhana, Maharashtra-443304</b>	<b>B.V.Sc. B.A.H. (Maharashtra Animal and Fisheries Sciences University, Nagpur), 2022</b>	<b>No. MSVC/10936 Dated: 24/11/2022 (Maharashtra State Veterinary Council)</b>

प्रमाणित किया जाता है कि यह भारतीय पशु चिकित्सा व्यवसायी रजिस्ट्रार ने ऊपर विनिर्दिष्ट नाम की प्रतिलिपि है इसके साक्षात्कार पर भारतीय पशु चिकित्सा परिषद की मुद्रा लगा दी गई है और सचिव ने अपने हस्ताक्षर किए हैं यह प्रमाण-पत्र तब तक सिध्दमान्य है जब तक कि पशु-चिकित्सक का नाम भारतीय पशु-चिकित्सा अधिनियम, 1984 (1984 का 42) के उपबंधों के अनुसार रजिस्ट्रार से हटा नहीं दिया जाता है। Certified that this is true copy of the above specified name in the Indian Veterinary Practitioners Register. In witness thereof the seal of Veterinary Council of India and the signature of the Secretary are placed below. This certificate is valid only if the name of Veterinary Practitioner is removed from the Register as per the provisions of the Indian Veterinary Council Act, 1984.

नई दिल्ली/NEW DELHI  
 तारीख/Date, the **15/11/2024**

भारतीय पशु चिकित्सा परिषद / VETERINARY COUNCIL OF INDIA

*Signature*  
**Secretary**

**आवश्यक सूचना / IMPORTANT NOTICE :**

1. कृपया निम्नीलिखित पता-चिकित्सा व्यवसायी को अपने पते में परिवर्तन की सूचना सचिव को देना है। यदि कोई भी व्यक्ति/पंजीकृत पशु चिकित्सक को अपने पते में परिवर्तन की सूचना देना है तो उसे निम्नी पता पर भेजना है।  
 any change of his address and also answer all queries that may be sent to him by the Secretary in regard thereto.
2. भारतीय पशु चिकित्सा अधिनियम, 1984 के अधीन रजिस्ट्रीकरण सभी व्यक्ति पशु चिकित्सा अधिनियम और पशु-चिकित्सा अधिनियम के अधीन रजिस्ट्रार से हटा नहीं दिया जाता है। / All persons registered under Indian Veterinary Council Act, 1984, are legally qualified to practice veterinary medicine and animal husbandry.
3. इस प्रमाण-पत्र के संशोधन के बिना नई प्रतिलिपि तैयार करना अवैध है। / In case of amendment of this certificate as provided under regulation 6, the original name shall be indicated within parentheses ( ) immediately below the altered name.
4. यह प्रमाण-पत्र की प्रतिलिपि तैयार करने के लिए प्रमाण-पत्र के ऊपर के वर्क कोटे पर 'नई दिल्ली' शब्द लगा सही से प्रिंट किया जाएगा। / In case a duplicate Certificate is issued as provided under regulation 10, the word 'DUPLICATE' shall be printed in red ink in block letters on top right hand corner of this certificate.

**TRIPURA VETERINARY COUNCIL**  
VETERINARY COMPLEX, ASTABAL, AGARTALA, PIN-799001.  
Certificate Under Section 30 (3) of the Tripura Veterinary Council Act.


  
*Registration Certificate*

Regs. No. 529 Date 07/03/2024

This is to Certify that Dr. MANDITA CHAKMA resident  
of NORTH TRIPURA has been duly registered as a Registered Veterinary Practitioner under  
the Indian Veterinary Council Act, 1904 (52 of 1984). This Registration has been effected with Tripura State Veterinary Council, under  
the said Act, in witness whereof affixed the seal of Tripura State Veterinary Council and the signature of the Registrar of the said  
State Veterinary Council.

  
Registrar,  
Tripura Veterinary Council,  
Astabal, Tripura.

This Certificate is the property of the Tripura State Veterinary Council, Established under the Indian Veterinary Council Act, 1904 (52 of 1984), and is issued to the Registered Veterinary Practitioner mentioned above under rule 10 (3) of the Tripura State Veterinary Council Rules, 2000.




## UTTAR PRADESH VETERINARY COUNCIL

Animal Husbandry Directorate Campus,  
Gokran Nath Road, Badshah Bagh, Lucknow-226 007

CERTIFICATE UNDER SECTION 47 OF THE INDIAN VETERINARY COUNCIL ACT  
1984

REGISTRATION CERTIFICATE



Reference No. K-1429  
Regn. No. UPVC-2024-00153

VALID UP TO : 10-05-2029


This is to certify that **Dr. Subhash Kumar** whose particulars are given below has been duly registered under the provisions of Indian Veterinary Council Act, 1984 (52 of 1984)

Name with Father's/Husband Name	Date of Birth	Address	Professional Address	Details of Qualification
Dr Subhash Kumar S/o Shri Karan Singh	01-08-1992	House No.-84 Vill/ Locality-Mundala Mohmmadh Jamapur Post- Chhajlate Moradabad Uttar Pradesh 244001	84 Mundala Mohmmadh Jamapur Chhajlate Moradabad Uttar Pradesh 244001	B.V.Sc./B.V.Sc. & A.H.-2022 Assam Agricultural University, Jorhat College of Veterinary Science, Guwahati.


Certified that this is a true copy of the above specified name in the U.P. Veterinary Practitioners register. In witness where of the seal of U.P. Veterinary Council & the signature of the Registrar are affixed below

This certificate is valid until the Name of Veterinary Practitioner is removed from the Register as per the provisions of the Indian Veterinary Council Act 1984.

Lucknow  
Date : 21-05-2024



K-1429



**Neelam Bala**  
Registrar  
U.P. VETERINARY COUNCIL  
U.P. Veterinary Council  
Lucknow-226007

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**IMPORTANT :**

1. Every registered veterinary practitioner should be careful to send to the REGISTRAR immediate notice of any change of his address & also answer all the queries that may be sent to him by the registrar in regard thereto.
2. All persons registered under Indian Veterinary Council Act 1984 are legally qualified to practice veterinary medicine and animal husbandry.
3. In case duplicate certificate issued, as provided under regulation 10, the word "Duplicate" shall be printed in block letters on the top of right hand corner of the certificate.

भारतीय पशु चिकित्सा परिषद / VETERINARY COUNCIL OF INDIA

ए विंग, अगस्त क्रांति भवन, भीकाजी कामा प्लेस, नई दिल्ली-990066 / A-Wing, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066

पंजीयन प्रमाण-पत्र / Registration Certificate



भा.प.चि.प. प्रमाण-पत्र सं/V.C.I./ Regn. No.: 12723

यह प्रमाणित किया जाता है कि डॉ. अजय कुमार को लिनकी विशिष्टियाँ नीचे दी गई हैं भारतीय पशु चिकित्सा परिषद अधिनियम, 1984 (1984 का 52) के उपबंधों के अधीन सम्पत्क रूप से रजिस्ट्रीकरण कर लिया गया है। This is to certify that Dr. Ajay Kumar whose particulars are shown below has been duly registered under the provisions of the Indian Veterinary Council Act, 1984 (52 of 1984).

पिता/पति के नाम सहित नाम Name with Father's / Husbands Name	जन्मतिथि Date of Birth	पता Address	अर्हता और उसकी तारीख/ Qualification and Date thereof	रजिस्ट्रेशन नंबर और तारीख (जैसे कि वेतन एवं पशु चिकित्सा परिषद के पास नहीं है)। Date and Place of Registration (if already registered with a State Veterinary Council)
Dr. Ajay Kumar S/o Sh. Ramlakhan	09/07/1998	Vill - Bad Ka Puka, Post - Kiyada Khurd, Th - Hindaun City, Dist - Khatuli, Rajasthan - 322230	B.V.Sc & A.H. (Rajasthan University of Veterinary and Animal Sciences, Bikaner), 2023	No.- 6432 Dated- 13/04/2023 (Rajasthan State Veterinary Council)

प्रमाणित किया जाता है कि यह भारतीय पशु चिकित्सा व्यवसायी रजिस्ट्रार में ऊपर विनिर्दिष्ट नाम की सत्य प्रतिलिपि है इसके साक्ष्यरूप इस पर भारतीय पशु चिकित्सा परिषद की मुद्रा लगा दी गई है और सचिव ने अपने हस्ताक्षर किए हैं। यह प्रमाण-पत्र तब तक विधिवत है जब तक कि पशु-चिकित्सक का नाम भारतीय पशु-चिकित्सा अधिनियम, 1984 (1984 का 52) के उपबंधों के अनुसार रजिस्ट्रार से हटा नहीं दिया जाता है।/Certified that this is true copy of the above specified name in the Indian Veterinary Practitioners Register. In witness thereof the seal of Veterinary Council of India and the signature of the Secretary are affixed below. This certificate is valid until the name of Veterinary Practitioner is removed from the Register. *(Signature of Secretary)*

नई दिल्ली/NEW DELHI  
तारीख /Dated, the 30/5/2023  
भारतीय पशु चिकित्सा परिषद / VETERINARY COUNCIL OF INDIA  
SECRETARY

**आवश्यक सूचना / IMPORTANT NOTICE:**  
 1. प्रत्येक रजिस्ट्रार पशु-चिकित्सक व्यवसायी को अपने पते में अल्पक परिवर्तन की सूचना सचिव को जरूर देनी चाहिए जो उसके सूचना में संशोधन करा उसे भेजे जाए।/Every registered Veterinary Practitioner should be careful to send to the Secretary immediate notice of any change of his address and also answer all queries that may be sent to him by the Secretary in regard thereto.  
 2. भारतीय पशु-चिकित्सा अधिनियम, 1984 के अर्धन रजिस्ट्रार में सभी पशु-चिकित्सा अधिपति और पशु-वैद्यकों का पंजीकरण करने के लिए विधिक रूप से है।/ All persons registered under Indian Veterinary Council Act, 1984, are legally qualified to practice veterinary medicine and animal husbandry.  
 3. इस प्रमाण-पत्र के संशोधन के दायरे में केवल रजिस्ट्रार में सूचीबद्ध नाम के अंतर्गत ही है।/ In case of amendment of this certificate as provided under regulation 6, the original name shall be indicated within parenthesis ( ) immediately below the allowed name.  
 4. यदि प्रमाण-पत्र की दूरी प्रती जाती है तो प्रमाण-पत्र के ऊपर के बगैरे कोने पर "दुप्लीकेट प्रती" शब्द साहजक तौर पर प्रमाण-पत्र में मुद्रित किया जाएगा।/ In case a duplicate Certificate is issued as provided under regulation 10, the word 'DUPLICATE' shall be printed in red ink in block letters on top right hand corner of this certificate.



GOVERNMENT OF TELANGANA  
**TELANGANA VETERINARY COUNCIL**  
 (STATUTORY BODY ESTABLISHED UNDER INDIAN VETERINARY COUNCIL ACT 1984)  
 Shanthinagar, Hyderabad - 500028.



**Registration Certificate**

Reg. No. TGVC/02434/2024

Regi. Date : 20.11.2024  
Valid upto : 31.03.2028

*This is to Certify that Dr. P Shali Bee Whose particulars are given below, has been duly registered with the Telangana Veterinary Council.*



*Father's / Spouse Name* : P Khasim  
*Date of Birth* : 13.06.1998  
*Qualifications* : B.V.Sc. & A.H.  
*Year of Passing* : 2023  
*Name of University* : P.V.N.R.T.V.U., Hyderabad.  
*Address* : 2-30, Imampur, Alampur(M),  
 Jogulamba Gadwal Dt - 509 152.  
 Contact : 8309611318

Registrar

- Certified that the above mentioned particulars of the Doctor are as per the Telangana Veterinary practitioner's Register Mentioned under the Indian Veterinary Council Act, 1984.
- Persons registered under this act are legally qualified to practice modern scientific Veterinary medicines / Animal Husbandry.

GOVERNMENT OF TELANGANA

# TELANGANA VETERINARY COUNCIL

(STATUTORY BODY ESTABLISHED UNDER INDIAN VETERINARY COUNCIL ACT 1984)  
Shanthinagar, Hyderabad - 500028.

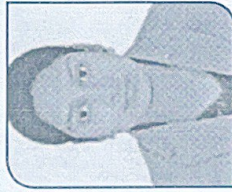


## Registration Certificate

Reg. No. TGVC/02435/2024

Regi. Date : 20.11.2024  
Valid upto : 31.03.2028

*This is to Certify that Dr. Darla Deepika Whose particulars are given below, has been duly registered with the Telangana Veterinary Council.*



<i>Father's / Spouse Name</i>	: Darla Yadaiah
<i>Date of Birth</i>	: 10.07.1997
<i>Qualifications</i>	: B.V.Sc. & A.H.
<i>Year of Passing</i>	: 2023
<i>Name of University</i>	: P.V.N.R.T.V.U., Hyderabad.
<i>Address</i>	: 5-60/1, V.T. Nagar Mall, Godakandla, Nalgonda Dt - 508 250. Contact : 9398870264

Registrar

- Certified that the above mentioned particulars of the Doctor are as per the Telangana Veterinary practitioner's Register Mentioned under the Indian Veterinary Council Act, 1984.
- Persons registered under this act are legally qualified to practice modern scientific Veterinary medicines / Animal Husbandry.

FORM-X  
[See rule 10(3)]

## CERTIFICATE OF REGISTRATION

Madhya Pradesh State Veterinary Council established under Section 32  
of the Indian Veterinary Council Act, 1984 (No. 52 of 1984)



No. MPSVC 4770/2024


Date 17/2/2023

This is to certify that Dr. KASUMUTTI SAIRAM resident of Seoni, Madhya Pradesh have been duly registered as Registered Veterinary Practitioner and is entitled to all the privileges granted to such practitioners under the Indian Veterinary Council Act, 1984 (No. 52 of 1984). This Registration has been effected with the Madhya Pradesh State Veterinary Council, under the said act.

In witness where of are herewith affixed the seal of the Madhya Pradesh State Veterinary Council and Signature of the Registrar of the said State Council.

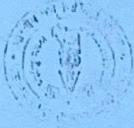

Date of issue 18/06/2024

Valid Upto 31/3/2028

  
Dr. Umesh Chandra Sharma  
Signature of Registrar

(This Certificate is the property of the Madhya Pradesh State Veterinary Council, and is issued to the Registered Veterinary Practitioner mentioned above under rule 10(3) of the M.P. State Veterinary Council rules, 1993)

**भारतीय पशु चिकित्सा परिषद / VETERINARY COUNCIL OF INDIA**  
 ए विंग, अगस्त क्रांति भवन, भोफाली कामा प्लेस, नई दिल्ली-११००६६ / A-Wing, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066  
**पंजीयन प्रमाण-पत्र / Registration Certificate**

भा.प.वि.प. प्रमाण-पत्र सं./V.C.I/ Regn. No. : **14075**

यह प्रमाणित किया जाता है कि डॉ. रवि कान्त को जिनकी विविधियां नीचे दर्शाई की गई हैं भारतीय पशु चिकित्सा परिषद अधिनियम, १९८४ (१९८४ का ६२) के उपबंधों के अधीन संपूर्ण रूप से पंजीकरण कर लिया गया है।/ This is to certify that Dr. Ravi Kant below has been duly registered under the provisions of the Indian Veterinary Council Act, 1984 (62 of 1984), whose particulars are shown

पिता/पति के नाम सहित नाम Name with Father's / Husband's Name	जन्मतिथि Date of Birth	पता Address	अर्हता और उसकी तारीख/ Qualification and Date thereof	पंजीकरण का स्थान और दिनांक (यदि किसी अन्य पशु चिकित्सा परिषद के पत्र पर है) (पंजीकरण का स्थान) Registration (if already registered with a State Veterinary Council)
Dr. Ravi Kant S/ Sh. Rabau Lal	05/10/1998	Viii. Bad Ka Pura, Teh. Hindaura City, Dist. Karauli, Rajasthan - 323230	B.V.Sc. SAH (Rajasthan University of Veterinary and Animal Sciences, Bikaner), 2024	No. 7077 Dated: 04/3/2024 (Rajasthan State Veterinary Council)





प्रमाणित किया जाता है कि यह भारतीय पशु चिकित्सा परिषद के पंजीकरण के तहत पंजीकृत है।/ Certified that this is true copy of the above specified name in the Indian Veterinary Practitioners Register. In witness thereof the seal of Veterinary Council of India and the signature of the Secretary are affixed below. This certificate is valid until the name of Veterinary Practitioner is removed from the Register as per the provisions of the Indian Veterinary Council Act, 1984.

नई दिल्ली / NEW DELHI  
 तारीख / Dated, the 30/9/2024

*(Signature)*  
 सचिव / SECRETARY  
 भारतीय पशु चिकित्सा परिषद / VETERINARY COUNCIL OF INDIA

**अवगत सूचना / IMPORTANT NOTICE:**



1. प्रत्येक पंजीकृत पशु चिकित्सक को अपने पते में बदलाव की सूचना तुरंत भेजनी चाहिए और इसे अपने पते के तहत भेजना चाहिए।/ Every registered Veterinary Practitioner should be careful to send to the Secretary immediate notice of any change of his address and also answer all queries that may be sent to him by the Secretary in regard thereto.
2. पंजीकृत पशु चिकित्सक अधिनियम, १९८४ के अंतर्गत पंजीकृत सभी पशु चिकित्सक वैध और पशु-चिकित्सा का प्रयोग करने के लिए अधिकृत हैं।/ All persons registered under Indian Veterinary Council Act, 1984, are legally qualified to practice veterinary medicine and animal husbandry.
3. इस प्रमाण-पत्र के संशोधन के पत्र में कौन-कौन से अंक उल्लिखित हैं वृत्त रूप में दर्शाए गए हैं।/ In case of amendment of this certificate as provided under regulation 6, the original name shall be indicated within parenthesis ( ) in bold letters in black ink.
4. यदि प्रमाण-पत्र दो-गुना प्रतियां जारी की जाती हैं तो प्रमाण-पत्र के ऊपर के कोने पर 'दुप्लीकेट' शब्द तब तक नहीं प्रिंट किया जानना चाहिए।/ In case a duplicate Certificate is issued as provided under regulation 10, the word 'DUPLICATE' shall be printed in red ink in block letters on top right hand corner of this certificate.

UTTAR PRADESH VETERINARY COUNCIL				
		Animal Husbandry Directorate Campus, Gokran Nath Road, Badshah Bagh, Lucknow-226 007		
		CERTIFICATE UNDER SECTION 47 OF THE INDIAN VETERINARY COUNCIL ACT 1984		
REGISTRATION CERTIFICATE				
Reference No. I-163 Regn. No. UPVC-2024-07899		VALID UP TO : 04-01-2029		
This is to certify that <i>Dr. Mohammad Irfan</i> whose particulars are given below has been duly registered under the provisions of Indian Veterinary Council Act, 1984 (52 of 1984)				
Name with Father's/Husband Name	Date of Birth	Address	Professional Address	Details of Qualification
Dr. Mohammad Irfan S/o SHRI RAHISOODEEN	01-12-1995	House No.-347 Vill Locality-Keolaria Post- Keolaria, Tehsil- Nawabganj Bareilly Uttar Pradesh 262406	347 Keolaria Keolaria, Tehsil- Nawabganj Bareilly Uttar Pradesh 262406	B.V.Sc & A.H.- 2023 ICAR-Indian Veterinary Research Institute Izatnagar Bareilly (Deemed University) ICAR-Indian Veterinary Research Institute Izatnagar Bareilly (Deemed University)
Certified that this is a true copy of the above specified name in the U.P. Veterinary Practitioners register. In witness whereof the seal of U.P. Veterinary Council & the signature of the Registrar are affixed below.				
This certificate is valid until the Name of Veterinary Practitioner is removed from the Register as per the provisions of the Indian Veterinary Council Act 1984.				
Lucknow Date : 05-01-2024	 I-163		 <b>Dr. A. K. Srivastava</b> REGISTRAR U.P. VETERINARY COUNCIL Lucknow-226007	
<b>IMPORTANT :</b>				
1. Every registered veterinary practitioner should be careful to send to the REGISTRAR immediate notice of any change of his address & also answer all the queries that may be sent to him by the registrar in regard there to. 2. All persons registered under Indian Veterinary Council Act 1984 are legally qualified to practice veterinary medicine and animal husbandry. 3. In case duplicate certificate issued, as provided under regulation 10, the word "Duplicate" shall be printed in block letters on the top of right hand corner of the certificate.				

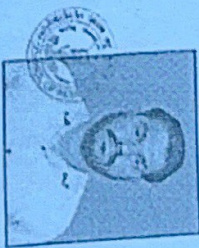






  
**भारतीय पशु चिकित्सा परिषद**  
**VETERINARY COUNCIL OF INDIA**  
 (Statutory Body of Government of India)  
 प्रधान मंत्री कार्यालय, नई दिल्ली-110055  
 प्रधान मंत्री कार्यालय, नई दिल्ली-110055  
**REGISTERED VETERINARY PRACTITIONER**  
  
 नाम/Name: **Dr. Surendra Kumar Jatav**  
 पिता या पत्नी का नाम/  
 Father's/Husband's Name: **Sh. Ramji Lal Jatav**  
 पंजीकरण संख्या/Regn. No.: **13922**  
 दिनांक/Date: **21/12/2022**  
 सचिव/Secretary: **Surendra Kumar Jatav**

**चिकित्सा परिषद / VETERINARY COUNCIL OF INDIA**  
 पंजीयन प्रमाण-पत्र / Registration Certificate  
 पंजीयन संख्या/Regn. No.: **13922**  
 दिनांक/Date: **21/12/2022**  
 सचिव/Secretary: **Surendra Kumar Jatav**



का. पं. वि. सं. प्रमाण-पत्र सं./V.C.I./ Regn. No.: **13922**  
 यह प्रमाणित किया जाता है कि डॉ. **सुरेंद्र कुमार जाटव** को चिकित्सा परिषद अधिनियम, 1984 (1984 का 22) के  
 अनुच्छेदों के अधीन सचिव संघ से पंजीयन प्राप्त कर लिया गया है।/ This is to certify that Dr. **Surendra Kumar Jatav** whose particulars are shown  
 below has been duly registered under the provisions of the Indian Veterinary Council Act, 1984 (52 of 1984).

नाम/नाम के नाम सहित नाम Name with Father's / Husband's Name	जन्मतिथि Date of Birth	पता Address	अर्हता और उसकी तारीख/ Qualification and Date thereof	पंजीकरण संख्या और तारीख (को चिकित्सा परिषद द्वारा जारी किया गया है)। Registration No. and Date of Issuance (as per the provisions of the Indian Veterinary Council Act, 1984)
<b>Dr. Surendra Kumar Jatav</b>	<b>15/06/1992</b>	<b>Will.-Nichpur, Post - Haranagar, Teh.- Kambali, Dist.- Kambali, Rajasthan - 322249,</b>	<b>B.V.Sc&amp;AH (Nonsaji Deshmukh Veterinary Science University, Jabalpur)</b>	<b>No - 7008 Dated: - 20-02-2021 Rajasthan State Veterinary Council</b>

यह प्रमाणित किया जाता है कि यह प्रमाणित पशु चिकित्सा व्यावसायी रजिस्ट्रार ने ऊपर विनिर्दिष्ट नाम की सत्य प्रतिलिपि है इसमें साक्ष्यपत्र प्राप्त पर भारतीय पशु चिकित्सा परिषद को भेजा गया है।/ Every registered Veterinary Practitioner should be careful to send to the Secretary, immediate notice of  
 this certificate to the Registrar. This certificate is valid until the name of Veterinary Practitioner is removed from the Register as per the provisions of the Indian  
 Veterinary Council Act, 1984.

नई दिल्ली/NEW DELHI  
 दिनांक/Date: **21/12/2022**  
**सचिव/SECRETARY**  
**भारतीय पशु चिकित्सा परिषद/VETERINARY COUNCIL OF INDIA**

IFFPL/SOP/08.4/01-A

ISSUE NO. 03

ISSUE DATE - 01/01/2023

## Ante-Mortem Details -

IFF INDIA FROZEN FOODS PRIVATE LIMITED, SAMBAL (UP)  
Fit for Slaughter Certificate under Rule 4(3) of Slaughter House Rule 2001

Date - 5/1/25

Details Animal No.	Species	Breed	Sex	Body Colour	Pregnancy	Milch in g	Approx Age (Yrs)	Gait	Posture	Body Temp. (°F)	Pulse Rate (per minute)	Appetite	Eyes	Nostrils	Muzzle	Opinion (FIT/UNFIT for Slaughter)
1	Buffalo	ND	F	Black	N.P	N.M	8	N	Normal	Normal	Normal	Normal	N	Normal	Moist	Fit
2	Buffalo	"	F	"	"	"	12	"	"	"	"	"	"	"	"	"
3	Buffalo	"	F	"	"	"	8	"	"	"	"	"	"	"	"	"
4	Buffalo	"	F	"	"	"	7	"	"	"	"	"	"	"	"	"
5	Buffalo	"	F	"	"	"	9	"	"	"	"	"	"	"	"	"
6	Buffalo	"	F	"	"	"	11	"	"	"	"	"	"	"	"	"
7	Buffalo	"	M	"	"	"	10	"	"	"	"	"	"	"	"	"
8	Buffalo	"	M	"	"	"	6	"	"	"	"	"	"	"	"	"
9	Buffalo	"	M	"	"	"	7	"	"	"	"	"	"	"	"	"
10	Buffalo	"	M	"	"	"	8	"	"	"	"	"	"	"	"	"
11	Buffalo	"	F	"	NP	N.M	11	"	"	"	"	"	"	"	"	"
12	Buffalo	"	F	"	"	"	9	"	"	"	"	"	"	"	"	"
13	Buffalo	"	F	"	"	"	12	"	"	"	"	"	"	"	"	"
14	Buffalo	"	F	"	"	"	6	"	"	"	"	"	"	"	"	"
15	Buffalo	"	F	"	"	"	10	"	"	"	"	"	"	"	"	"
16	Buffalo	"	F	"	"	"	7	"	"	"	"	"	"	"	"	"

ND - Non Descript, N - Normal, M - Male, F - Female

It is certified that : - Animal No. .... is / are healthy, Vaccinated against FMD & fit for slaughter and Animal No. .... is / are diseased / pregnant / under aged / had recent parturition in the last three months / Non Vaccinated against FMD thus not fit for slaughter.

Name / Qualification / VCI Registration no. / Designation / Address / Seal of Veterinary Doctor

Veterinary Officer  
Reg No. 1992  
02434

IFFPL/SOP/08.4/01-A

ISSUE NO. 03

ISSUE DATE - 01/01/2023

IFF INDIA FROZEN FOODS PRIVATE LIMITED, SAMBHAL (UP)  
Fit for Slaughter Certificate under Rule 4(3) of Slaughter House Rule 2001

Ante-Mortem Details -

Date -

Animal No.	Species	Breed	Sex	Body Colour	Pregnancy	Milch in g	Approx Age (Yrs)	Gait	Posture	Body Temp. (°F)	Pulse Rate (Per Minute)	Appetite	Eyes	Nostrils	Muzzle	Opinion (FIT/UNFIT for Slaughter)
17	Buffalo	ND	F	Black	NP	NM	6	M	Normal	Normal	Normal	Normal	N	Normal	Moist	Passed
18	Buffalo	"	F	"	"	"	7	"	"	"	"	"	"	"	"	"
19	Buffalo	"	F	"	"	"	8	"	"	"	"	"	"	"	"	"
20	Buffalo	"	F	"	"	"	10	"	"	"	"	"	"	"	"	"
21	Buffalo	"	F	"	"	"	12	"	"	"	"	"	"	"	"	"
22	Buffalo	"	F	"	"	"	6	"	"	"	"	"	"	"	"	"
23	Buffalo	"	F	"	"	"	8	"	"	"	"	"	"	"	"	"
24	Buffalo	"	M	"	"	"	10	"	"	"	"	"	"	"	"	"
25	Buffalo	"	M	"	"	"	7	"	"	"	"	"	"	"	"	"
26	Buffalo	"	F	"	MP	NM	9	"	"	"	"	"	"	"	"	"
27	Buffalo	"	F	"	"	"	11	"	"	"	"	"	"	"	"	"
28	Buffalo	"	F	"	"	"	6	"	"	"	"	"	"	"	"	"
29	Buffalo	"	M	"	"	"	10	"	"	"	"	"	"	"	"	"
30	Buffalo	"	F	"	NP	NM	11	"	"	"	"	"	"	"	"	"
31	Buffalo	"	F	"	"	"	12	"	"	"	"	"	"	"	"	"
32	Buffalo	"	F	"	"	"	8	"	"	"	"	"	"	"	"	"

ND - Non Descript, N - Normal, M - Male, F - Female

It is certified that : - Animal No. 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32 is / are healthy, Vaccinated against FMD & fit for slaughter and Animal No. 26, 27, 28, 29, 30, 31, 32 is / are diseased / pregnant / under aged / had recent parturition in the last three months / Non Vaccinated against FMD thus not fit for slaughter.

Name / Qualification / VCI Registration no. / Designation / Address / Seal of Veterinary Doctor

Signature of Veterinary Officer

IFFPL/SOP/08.4/01-A

ISSUE NO. 03

ISSUE DATE - 01/01/2023

IFF INDIA FROZEN FOODS PRIVATE LIMITED, SAMBALH (UP)  
Fit for Slaughter Certificate under Rule 4(3) of Slaughter House Rule 2001

Ante-Mortem Details -

Date -

Animal No.	Species	Breed	Sex	Body Colour	Pregnancy	Milchin g	Approx Age (Yrs)	Gait	Postur e	Body Temp. (°F)	Pulse Rate (per Minute)	Appetite	Eyes	Nostrils	Muzzle	Opinion (FIT/UNFIT for Slaughter)
33	Buffalo	ND	F	Black	NP	NM	6	N	Normal	Normal	Normal	Normal	N	Normal	Moist	Fit
34	Buffalo	"	F	"	"	"	9	"	"	"	"	"	"	"	"	"
35	Buffalo	"	F	"	"	"	8	"	"	"	"	"	"	"	"	"
36	Buffalo	"	F	"	"	"	10	"	"	"	"	"	"	"	"	"
37	Buffalo	"	F	"	"	"	8	"	"	"	"	"	"	"	"	"
38	Buffalo	"	F	"	"	"	11	"	"	"	"	"	"	"	"	"
39	Buffalo	"	F	"	"	"	9	"	"	"	"	"	"	"	"	"
40	Buffalo	"	M	"	"	"	12	"	"	"	"	"	"	"	"	"
41	Buffalo	"	M	"	"	"	10	"	"	"	"	"	"	"	"	"
42	Buffalo	"	M	"	"	"	8	"	"	"	"	"	"	"	"	"
43	Buffalo	"	F	"	NP	NM	11	"	"	"	"	"	"	"	"	"
44	Buffalo	"	M	"	"	"	7	"	"	"	"	"	"	"	"	"
45	Buffalo	"	F	"	NP	NM	12	"	"	"	"	"	"	"	"	"
46	Buffalo	"	F	"	"	"	6	"	"	"	"	"	"	"	"	"
47	Buffalo	"	F	"	"	"	8	"	"	"	"	"	"	"	"	"
48	Buffalo	"	F	"	"	"	9	"	"	"	"	"	"	"	"	"

ND - Non Descript, N - Normal, M - Male, F - Female

It is certified that : - Animal No. 33-48 is / are healthy, Vaccinated against FMD & fit for slaughter and Animal No. 33-48 is / are diseased / pregnant / under aged / had recent parturition in the last three months / Non Vaccinated against FMD thus not fit for slaughter.

Name / Qualification / VCI Registration no. / Designation / Address / Seal of Veterinary Doctor  
Veterinary Officer

IFFPL/SOP/08.4/01-A

ISSUE NO. 03

ISSUE DATE - 01/01/2023

IFF INDIA FROZEN FOODS PRIVATE LIMITED, SAMBHAL (UP)  
Fit for Slaughter Certificate under Rule 4(3) of Slaughter House Rule 2001

Ante-Mortem Details -

Date -

Animal No.	Species	Breed	Sex	Body Colour	Pregnancy	Milchin g	Approx Age (Yrs)	Gait	Postur e	Body Temp. (°F)	Pulse Rate (per minute)	Appetite	Eyes	Nostrils	Muzzle	Opinion (FIT/UNFIT for Slaughter)
49	Buffalo	NT	F	Black	N.F	N.M	8	N	Normal	Normal	Normal	Normal	N	Normal	Normal	Pass
50	Buffalo	"	F	"	"	"	12	"	"	"	"	"	"	"	"	"
51	Buffalo	"	F	"	"	"	9	"	"	"	"	"	"	"	"	"
52	Buffalo	"	F	"	"	"	6	"	"	"	"	"	"	"	"	"
53	Buffalo	"	F	"	"	"	10	"	"	"	"	"	"	"	"	"
54	Buffalo	"	F	"	"	"	7	"	"	"	"	"	"	"	"	"
55	Buffalo	"	M	"	"	"	11	"	"	"	"	"	"	"	"	"
56	Buffalo	"	M	"	"	"	12	"	"	"	"	"	"	"	"	"
57	Buffalo	"	M	"	"	"	6	"	"	"	"	"	"	"	"	"
58	Buffalo	"	F	"	"	MP	8	"	"	"	"	"	"	"	"	"
59	Buffalo	"	"	"	"	"	"	"	"	"	"	"	"	"	"	"
60	Buffalo	"	"	"	"	"	"	"	"	"	"	"	"	"	"	"
61	Buffalo	"	"	"	"	"	"	"	"	"	"	"	"	"	"	"
62	Buffalo	"	"	"	"	"	"	"	"	"	"	"	"	"	"	"
63	Buffalo	"	"	"	"	"	"	"	"	"	"	"	"	"	"	"
64	Buffalo	"	"	"	"	"	"	"	"	"	"	"	"	"	"	"

ND - Non Descript, N - Normal, M - Male, F - Female

It is certified that : - Animal No. .... is / are diseased / pregnant / under aged / had recent parturition in the last three months / Non Vaccinated against FMD  
Animal No. .... is / are healthy, Vaccinated against FMD & fit for slaughter and  
Animal No. .... is / are diseased / pregnant / under aged / had recent parturition in the last three months / Non Vaccinated against FMD  
thus not fit for slaughter.

Dr. P. Singh Bae

Name / Qualification / VCI Registration no. / Designation / Address / Seal of Veterinary Doctor

Reg No 19vc 02434

मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं. 748 / 2024, त्रिलोकी सिंह बनाम स्टेड आफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश के अनुपालन में मैसर्स आई.एफ.एफ. इण्डिया फ़ोजन फूड्स प्रा. लि. (पूर्व नाम मैसर्स इण्डिया फ़ोजन फूड्स) ग्राम बेगमपुर, चिमयावली, मुरादाबाद रोड, जनपद सम्भल की निरीक्षण आख्या:-

उपर्युक्त विषय के संबंध में जिलाधिकारी, सम्भल के आदेश दिनांक 28.12.2024 के द्वारा गठित समिति सहायक पर्यावरण अभियन्ता, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुरादाबाद, मुख्य पशु चिकित्साधिकारी, सम्भल, उप जिलाधिकारी, सम्भल, क्षेत्राधिकारी, सम्भल एवं सहायक अभियन्ता, लघु सिंचाई, जनपद-सम्भल के द्वारा आज दिनांक 05.01.2025 को समय 12:45 अपराह्न पर मैसर्स आई.एफ.एफ. इण्डिया फ़ोजन फूड्स प्रा. लि., ग्राम बेगमपुर, चिमयावली, मुरादाबाद रोड, जनपद-सम्भल का निरीक्षण किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री शहजाद, मैनेजर उपस्थित थे। निरीक्षण आख्या निम्नवत् है-

1. कार्यालय अभिलेखानुसार उद्योग मैसर्स आई.एफ.एफ. इण्डिया फ़ोजन फूड्स प्रा. लि. (पूर्व नाम मैसर्स इण्डिया फ़ोजन फूड्स), ग्राम बेगमपुर, चिमयावली, मुरादाबाद रोड, जनपद सम्भल में वर्ष 2014 से अक्षांश 28.829703, देशान्तर 78.855563 पर स्थापित / संचालित है।
2. उक्त उद्योग एक पशु वधशाला है, जिसमें लगभग 700 नग प्रतिदिन की दर से भैंस/भैंसा की स्लाटरिंग करते हुए मुख्य उत्पाद के रूप में फ़ोजन मीट एवं सह उत्पाद के रूप में टैलो व एम.बी.एम्. का उत्पादन कार्य किया जाता है।
3. उक्त उद्योग में औद्योगिक प्रक्रिया से जनित उत्प्रवाह के शुद्धिकरण हेतु 1200 के.एल.डी. क्षमता का उत्प्रवाह शुद्धिकरण संयंत्र स्थापित है, जिसकी प्रमुख इकाईयाँ होल्लिंडिंग टैंक, रोटरी ड्रम, इक्वालाइजेशन टैंक, फ्लैश मिक्सिंग टैंक, प्राइमरी क्लेरीफायर, यू.ए.एस.बी., एरीयेशन टैंक-1, सैकेण्डी क्लेरीफायर-1, एरीयेशन टैंक-2, सैकेण्डी क्लेरीफायर-2, सैण्ड फिल्टर व कार्बन फिल्टर आदि स्थापित/संचालित पायी गयी।
4. निरीक्षण के दौरान इकाई में स्थापित उत्प्रवाह शुद्धिकरण संयंत्र पर फ्लोमीटर स्थापित/संचालित पाये गये तथा सतत निगरानी हेतु ऑनलाइन इफ्लूएन्ट मॉनीटरिंग सिस्टम स्थापित/संचालित पाया गया, जिसे केन्द्रीय/राज्य प्रदूषण नियंत्रण बोर्ड के सर्वर से सम्बद्ध किया गया है। उत्प्रभाव शुद्धिकरण संयंत्र के संचालन हेतु पृथक रूप से एनर्जी मीटर स्थापित किया गया है। निरीक्षण के दौरान स्थापित ऑनलाइन इफ्लूएन्ट मॉनीटरिंग सिस्टम पर शुद्धिकृत उत्प्रवाह के नमूने में पीएच 7.92, बी.ओ.डी. 14.18 मिली/ग्राम, सी.ओ.डी. 87.25 मिली/ग्राम एवं टी.एस.एस. 12.31 मिली/ग्राम प्रदर्शित पायी गयी, जो कि उ.प्र. प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मानकों के अनुरूप है।
5. निरीक्षण के दौरान जांच समिति की उपस्थिति में उत्प्रवाह शुद्धिकरण संयंत्र (ई.टी.पी.) आउटलेट से निस्तारित शुद्धिकृत उत्प्रवाह का नमूना एकत्रण का कार्य किया गया, जिसे विश्लेषण हेतु क्षेत्रीय कार्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुरादाबाद की प्रयोगशाला में प्रेषित किया गया (विश्लेषण आख्या अपेक्षित है)।

अग्रेत्तर निरीक्षण के दौरान सहायक पर्यावरण अभियन्ता, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा अवगत कराया गया कि क्षेत्रीय कार्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा उक्त संदर्भित उद्योग का पूर्व में निरीक्षण दिनांक 25.11.2024 में किया गया है। निरीक्षण के दौरान उत्प्रवाह शुद्धिकरण संयंत्र (ई.टी.पी.) आउटलेट से एकत्रित किये गये निस्तारित शुद्धिकृत उत्प्रवाह के नमूने की विश्लेषण आख्या दिनांक 11.12.2024 में प्रचालकों की मात्रा निर्धारित मानकों के अनुरूप पायी गयी। (छायाप्रति संलग्न है।) अग्रेत्तर यह भी अवगत कराना है कि निरीक्षण के दौरान उपस्थित प्रतिनिधि मौ. शहजाद द्वारा अवगत कराया गया कि पूर्व में

A.EMC  
Sambhal

उद्योग का संयुक्त निरीक्षण क्षेत्रीय कार्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, गाजियाबाद, अलीगढ़ एवं ग्रेटर नोएडा द्वारा किया गया। संयुक्त निरीक्षण के दौरान ई.टी.पी. आउटलेट से जल नमूना एकत्र कर क्षेत्रीय कार्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, गाजियाबाद की प्रयोगशाला में विश्लेषित कराया गया, जिसकी विश्लेषण आख्या दिनांक 26.06.2024 द्वारा शुद्धिकृत नमूनें में प्रचालकों की मात्रा निर्धारित मानकों के अनुरूप पायी गयी।

6. निरीक्षण के समय उक्त उद्योग में स्थापित उत्प्रवाह शुद्धिकरण संयंत्र से शुद्धिकृत उत्प्रवाह को 01 होल्डिंग टैंक (क्षमता लगभग 700 के.एल.डी.) में एकत्रित किया जाता पाया गया। निरीक्षण के समय उपस्थित प्रतिनिधि मौ. शहजाद द्वारा अवगत कराया गया कि उत्प्रवाह को शुद्धिकरण के उपरान्त फ्लोर वाशिंग, गार्डनिंग एवं अन्तरिम रूप में करनाल पद्धति द्वारा स्वयं की भूमि पर सिंचाई हेतु प्रयोग किया जाता है।
7. उद्योग में जनित अपशिष्ट यथा बोन आदि के निस्तारण हेतु रेन्डरिंग प्लान्ट स्थापित है। उद्योग में उत्पादन के समय रेन्डरिंग प्लान्ट की प्रक्रिया से जनित दुर्गन्ध के नियंत्रण हेतु उद्योग द्वारा बायो फिल्टर के स्थान पर नवीनतम तकनीकपर आधारित एक्टिवेटेड कार्बन एब्जोर्बर सिस्टम की स्थापना की गयी है, जो कि निरीक्षण के दौरान संचालित पाया गया। निरीक्षण के समय उपस्थित प्रतिनिधि मौ. शहजाद द्वारा एक्टिवेटेड कार्बन एब्जोर्बर सिस्टम की फिजीबिलिटी रिपोर्ट प्रस्तुत की गयी, जो कि संलन है।
8. उद्योग में वाष्प की आपूर्ति हेतु 6.0 टी.पी.एच. व 2.0 टी.पी.एच. क्षमता के 02 अदद बॉयलर स्थापित हैं, जिन पर वायु प्रदूषण के नियंत्रण हेतु मल्टी साइक्लोन डस्ट कलेक्टर तथा पृथक-पृथक रूप से भूतल से लगभग 30 मी. ऊँची चिमनी स्थापित है। निरीक्षण के समय उपस्थित प्रतिनिधि मौ. शहजाद द्वारा अवगत कराया गया कि उक्त बायलरों में इंधन के रूप में वुड चिप्स एवं इन्जेस्टा का प्रयोग आवश्यकतानुसार किया जाता है।
9. उद्योग में औद्योगिक प्रक्रिया से जनित गोबर को डंग ड्राइंग मशीन के माध्यम से सूखाकर इंधन के रूप में बॉयलर में प्रयोग कर लिया जाता है।
10. निरीक्षण के दौरान सहायक पर्यावरण अभियन्ता, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा अवगत कराया गया कि उक्त संदर्भित उद्योग को राज्य बोर्ड मुख्यालय के संदर्भ संख्या एच 96910/C-7/CTO/ both(Water/Air) /Air-609/2023, दिनांक 06.07.2023 द्वारा 700 नग प्रतिदिन की दर से भैंस/भैसा की स्लाटरिंग हेतु सहमति जल एवं वायु निर्गत की गयी है, जिसकी वैधता अवधि दिनांक 31.12.2027 तक है।
11. निरीक्षण के दौरान उपस्थित प्रतिनिधि मौ. शहजाद द्वारा प्रस्तुत किये गये प्रपत्रों के अनुसार उक्त उद्योग को पूर्व में उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्रांक एच 01635/सी-7/सी.टी.ओ./बोध(वाटर/एयर)/एयर-609/2023 दिनांक 06.10.2023 के माध्यम से जारी कारण बताओ नोटिस को निष्प्रभावी एवं विधि शून्य माने जाने के संबंध में उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्रांक एच 35/सी0ई0ओ0कैम्प/सी-7/सीटीओ/बोध(वाटर/एयर)/एयर-609/2023 दिनांक 09.10.2023 पत्र जारी किया गया है। प्रपत्रों की छायाप्रतियां संलन हैं।
12. अग्रेतर उपस्थित उद्योग प्रतिनिधि द्वारा उपलब्ध कराये गये दस्तावेजों के अनुसार अध्यक्ष महोदय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा पत्रांक 56/अध्यक्ष कैम्प/2023 दिनांक 10.10.2023 के माध्यम से उद्योग मैसर्स इण्डिया फ्रोजन फूड्स, ग्राम बेगमपुर चिमियावली, तहसील व जनपद सम्भल के विरुद्ध बोर्ड द्वारा जारी कारण बताओ नोटिस दिनांक 06.10.2023 को निष्प्रभावी होने तथा मुख्य पर्यावरण अधिकारी (वृत्त-7), उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा जारी पत्र दिनांक 09.10.2023 प्रभावी होने के संबंध में अध्यक्ष महोदय, ए.पी.इ.डी.ए., तृतीय तल, एन.सी.यू.आई., बिल्डिंग-3, सीरी इन्स्ट्रूशनल एरिया, अगस्त कान्ती मार्ग, नई दिल्ली को पत्र प्रेषित किया गया है। प्रपत्रों की छायाप्रतियां संलन हैं।


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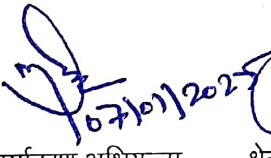
13. उद्योग के निरीक्षण के दौरान उद्योग परिसर के समीप प्रवाहित होने वाली सोत नदी का निरीक्षण किया गया। सोत नदी के निरीक्षण के दौरान सोत नदी में अल्प मात्रा में मात्र वर्षाती जल एकत्रित पाया गया। सोत नदी में किसी प्रकार का औद्योगिक अपशिष्ट/उत्प्रवाह एकत्रित एवं निस्तारित होता नहीं पाया गया। सोत नदी के किनारे पर स्थानीय किसानों द्वारा गेहूं व आलू इत्यादि की कृषि की जाती पायी गयी।
14. निरीक्षण टीम द्वारा लैरेज कम्पाउण्ड का निरीक्षण किया गया। मौके पर 15 पशु चिकित्सक एन्टीमॉर्टम एवं पोस्टमॉर्टम के लिए नियुक्त किये गये। लैरेज में पशु चिकित्सक पशुओं का परीक्षण कर रहे थे। निरीक्षण के दौरान 58 पशुओं का एन्टीमॉर्टम किया गया एवं 685 कारकेस का पोस्टमार्टम किया गया, जिसमें 04 कारकेस रिजेक्ट किये गये। रिपोर्ट संलग्न है। सभी पशु चिकित्सकों के पंजीकरण प्रमाण-पत्र चैक किये गये, जो सही पाये गये। इससे ज्ञात होता है कि क्षमता से अधिक पशुओं का कटान नहीं किया जा रहा है।
15. निरीक्षण टीम द्वारा भूगर्भ जल उत्सर्जन यूनिट का भी निरीक्षण किया गया, जिसमें 03 बोरवेल संचालित पाये गये, जिसमें सभी पर फ्लो मीटर लगा हुआ है, जिसमें बोरवेल नं. 1 की क्षमता 296 किलोलीटर / दिन, बोरवेल नं. 2 की क्षमता 54 किलोलीटर / दिन एवं बोरवेल नं. 3 की क्षमता 360 किलोलीटर / दिन है। बोरवेल नं. 1 व 2 की वैधता दिनांक 28.02.2029 तक एवं बोरवेल नं. 3 की वैधता दिनांक 06.06.2029 तक है, जिसमें कुल क्षमता से कम जल का दोहन किया जा रहा है, जो कि मानक के अनुरूप है।
16. थाना कोतवाली सम्भल के अभिलेखों के अनुसार विगत 03 माह में कोई ऐसा तथ्य प्रकाश में नहीं आया है कि क्षेत्रीय ग्रामों में से पशु चोरी कर प्रश्रगत पशुवधशाला में ले जाकर कटान किया गया हो।

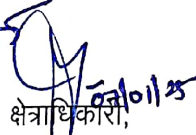
उपर्युक्त तथ्यों के दृष्टिगत उद्योग द्वारा किसी भी प्रकार का औद्योगिक अपशिष्ट/उत्प्रवाह को फिरोजपुर सोत नदी के समीप अथवा आसपास के क्षेत्र में एकत्रित एवं प्रवाहित नहीं किया जा रहा है तथा उद्योग से जनित दुर्गन्ध के नियंत्रण हेतु नवीनतम तकनीक के रूप में एक्टिवेटेड कार्बन एब्जोर्बर सिस्टम स्थापित एवं संचालित है तथा इकाई में क्षमता के अनुरूप पशु कटान किया जा रहा है।


उपर्युक्तानुसार आख्या अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर सेवा में प्रेषित है।

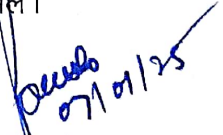
संलग्नक: यथोपरि।

  
सहायक अभियन्ता,  
लघु सिंचाई, सम्भल।

  
सहायक पर्यावरण अभियन्ता,  
उ.प्र. प्रदूषण नियंत्रण बोर्ड,  
मुरादाबाद।

  
क्षेत्राधिकारी,  
सम्भल।

  
मुख्य पशु चिकित्साधिकारी,  
जनपद-सम्भल।

  
उप जिलाधिकारी,  
सम्भल।